

**Bail Appl. No. 1004/2020
FIR No. 53/18
PS : Hauz Qazi
U/s : 498A/406/34 IPC
State Vs. Shiv Narayan @ Sonu**

**27.08.2020
At 11:30 AM**

Fresh application U/s 438 CrPC has been moved on behalf of the applicant/ accused Shiv Narayan @ Sonu for grant of anticipatory bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Nagmani Kumar, Ld. Counsel for the applicant/ accused.
Complainant alongwith IO ASI Devendra Singh, (No. D-5363/C, PS Hauz Qazi) is present.
The matter has been taken up through Video Conferencing by**

means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It is submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is the husband of the complainant, who got married on 23.01.2010 as per Hindu Rites and Ceremonies. It is further submitted that in the year 2012, the complainant started pressurizing the applicant that she does not want to live with the mother of the applicant/ accused but the applicant/ accused refused to agree to this demand. It is further submitted that thereafter, complainant left the house of the applicant/ accused. It is further submitted that the complainant filed a false and frivolous complaint before the CAW Cell in the year 2012, which was compromised as the applicant agreed to stay at Delhi.

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But the complainant kept harassing the applicant for one reason or the other therefore he left Delhi in 2017. Subsequently, complainant got this false FIR registered against applicant. It is further submitted that the applicant/accused has joined the investigation as and when required by IO. A prayer has been made for grant of anticipatory bail to the applicant/accused.

Ld. APP for the state opposes for grant of anticipatory bail to the applicant/accused.

This court has considered the rival submissions. Prior to the filing of present application, the applicant/accused filed applications seeking anticipatory bail on two different occasions. Admittedly, the applicant/accused was granted relief on both occasions vide orders dated 12.06.2019 and 04.03.2020 by the court of Ld. ASJ concerned whereby police was directed to issue advance notices in writing (for different periods) before effecting the arrest of the applicant/accused in the present matter. Today, upon a query by this Court, IO submits that applicant/accused has joined investigation on one occasion. IO further submits that on 05.08.2020 he issued a notice to the applicant/accused for joining the investigation. However, the applicant/accused did not join the investigation this time. IO further submits that he requires custodial interrogation of the applicant/accused only for the purpose of recovery of dowry articles, list of which articles has been provided by the complainant. However, IO admits that the complainant has not provided any bill

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of the said articles till date and has told him that she shall produce the same during the trial. IO further admits that the complainant has not provided the photographs of the articles either till date.

Admittedly the FIR pertains to year 2018. Admittedly the parties were staying together in rented accommodations in Delhi since 2012 and the applicant/accused left the said accommodation in the year 2017. There is no averment in the FIR that applicant/accused took away any dowry articles with him when he left Delhi. Complainant has not submitted to IO any bills or receipts of the articles allegedly in the custody of applicant/accused till date for unknown reasons. The other allegation is that applicant/accused took away some cash amount before leaving Delhi, but even the date of said transaction/occurrence is not mentioned in FIR. Rest of the allegations in FIR don't seem to necessitate custodial interrogation of accused. In the facts and circumstances, it is directed that in the event of arrest, the applicant/ accused **Shiv Narayan @ Sonu** be admitted to bail in a sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ SHO/IO concerned. However, it is directed that the applicant/ accused shall join the investigation as and when so directed by the IO/ SHO concerned, shall not tamper the witnesses, shall not repeat the same offences, shall not abscond and shall keep the IO/ SHO informed about any change in his residence henceforth. It is clarified that none of the above observations shall

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**FIR No. 53/18
State Vs. Shiv Narayan @ Sonu**

cast any shadow on the merits of this case. With the above observations, the anticipatory bail application stands disposed of. A copy of this order be sent to the Jail Superintendent concerned for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/27/08/2020(k)**

**Bail Appl. No. 1002/2020
FIR No. 332/2020
PS : Karol Bagh
U/s : 379/356 IPC
State Vs. Lakshya**

**27.08.2020
At 12:05 PM**

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused Lakshya for grant of bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Himanshu Sharma, Ld. Counsel for the applicant/
accused.
Sh. Vineet Chadha, Ld. Counsel for the complainant.
IO SI Shiv Narayan Ojha, (No. D-5368, PS Karol Bagh) is
present.
The matter has been taken up through Video Conferencing by**

means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in the present matter. It has been further submitted that the applicant/ accused has not been previously convicted. It has been further submitted that the recoveries have already been effected and the investigation is complete. It has been further submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is languishing in judicial custody since 27.07.2020. It has been further submitted that no fruitful purpose would be served by detaining the applicant/ accused in

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judicial custody. A prayer has been made for grant of bail to the applicant/ accused.

Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This court has considered the rival submissions. Recoveries have already been effected and the investigation is complete. The applicant/ accused is languishing in judicial custody since 27.07.2020. The applicant/ accused is no longer required for the purpose of investigation. The trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Lakshya** is admitted to bail on furnishing a bail bond in a sum of Rs. 15,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject of following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly.

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A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/27/08/2020(k)**

**Bail Appl. No. 1003/2020
FIR No. 184/2020
PS : Kamla Market
U/s : 4 The Muslim Women
Protection of Rights on Marriage Act
State Vs. Mohd. Kashif**

27.08.2020

At 11:55 AM

Fresh application U/s 438 CrPC has been moved on behalf of the applicant/ accused for grant of anticipatory bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. R.K. Singh, Ld. Counsel for the applicant/ accused.
IO SI Mahesh Bhargava, (No. D-4102, PS Kamla Market) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused.

At this stage, IO submits orally that the arrest of the applicant/ accused is not required in the present FIR.

In these facts and circumstances, it is directed that in the event of arrest, the applicant/ accused **Mohd. Kashif** be admitted to bail in a sum of Rs. 15,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ SHO/IO concerned. However, it is directed that the applicant/ accused shall join the investigation as and when so directed by the IO/ SHO concerned, shall not tamper the witnesses, shall not repeat the same

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offences, shall not abscond and shall keep the IO/ SHO informed about any change in his residence henceforth. With the above observations, the anticipatory bail application stands disposed of. A copy of this order be sent to the Jail Superintendent concerned for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/27/08/2020(k)

Bail Appl. No. 903/2020
FIR No. 131/2020
PS : Hauz Qazi
U/s : 420 IPC
State Vs. Mohd. Saim

27.08.2020

At 12:55 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Abhishek Bhardwaj, Ld. Counsel for the applicant/
accused.
IO SI Naeem, (No. D-1520, PS Hauz Qazi) is present.
The matter has been taken up through Video Conferencing by
means of Webex Meet.

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld.
District & Sessions Judge (HQs), Delhi.

At the request of the Ld. Counsel for the applicant/ accused,
matter stands adjourned for **05.09.2020**.

A copy of this order be uploaded on the official website of Delhi
District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/27/08/2020(k)

**Bail Appl. No. 916/2020
FIR No. 176/2020
PS : Sarai Rohilla
U/s : 392/394/397/34 IPC
State Vs. Mohd. Hassan**

27.08.2020

At 11:00 AM

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Nagendra Singh, Ld. Counsel for the applicant/ accused.
IO ASI Suman Prasad, (No. 5620/D, PS Sarai Rohilla) is
present.**

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld.
District & Sessions Judge (HQs), Delhi.

Report has been filed by the IO in terms of the previous order.

At the request of the Ld. Counsel for the applicant/ accused,
matter stands adjourned for **15.09.2020**.

A copy of this order be uploaded on the official website of Delhi
District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/27/08/2020(k)**

**Bail Appl. No. 934/2020
FIR No. 104/2020
PS : Karol Bagh
U/s : 354(A)/354(B)/323/341 IPC
Lalit Kumar Vs. State**

27.08.2020

At 01:15 PM

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Rajesh Baweja, Ld. Counsel for the applicant/ accused.
Complainant is also present (duly identified by IO).
IO SI Sohanveer (No. 1276/D, PS Karol Bagh) is present.
The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in the present matter. It is further submitted that the applicant/ accused is the landlord and the husband of the complainant is a tenant of the applicant/ accused. It is further submitted that some dispute arose between the applicant/ accused and the husband of the complainant in respect to the payment of the usage charges of the tenanted premises. It is further submitted that a cross FIR no. 105/2020 was lodged in PS Karol Bagh. It is further submitted that now the dispute between the parties has been resolved. A copy of affidavit sworn by complainant in this regard has also been placed on record. A prayer has been made for grant of anticipatory bail to the applicant/ accused.

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Lalit Kumar Vs. State

Ld. APP for the state opposes the prayer for grant of anticipatory bail to the applicant/ accused.

This Court has considered the rival submissions. Parties have got registered cross FIRs against each other. In view of the nature of allegations custodial interrogation doesn't seem to be required in the present FIR. Today Complainant submits that matter has been compromised and she has no objection to grant of relief to applicant/accused. In the facts and circumstances, it is directed that in the event of arrest, the applicant/ accused **Lalit** be admitted to bail in a sum of Rs. 15,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ SHO/IO concerned. However, it is directed that the applicant/ accused shall join the investigation as and when so directed by the IO/ SHO concerned, shall not tamper the witnesses, shall not repeat the same offences, shall not abscond and shall keep the IO/ SHO informed about any change in his residence henceforth. With the above observations, the anticipatory bail application stands disposed of. A copy of this order be sent to the Jail Superintendent concerned for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/27/08/2020(k)

**FIR No. 188/2020
PS : Rajinder Nagar
U/S : 498A/406/34 IPC
State Vs. Sukhsharan Kaur (Bail Appl no. 988/2020)
State Vs. Manjyot Singh (Bail Appl. No. 987/2020)
State Vs. Angad Singh (Bail Appl. No. 986/2020)
State vs. Kripal Sngh (Bail Appl. No. 985/2020)**

**27.08.2020
At 12:15 PM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Pradeep Khatri, Ld. Counsel for the applicants/ accused.
Sh. R. Kartikeya, Ld. Counsel for the complainant.
IO SI Parveen, PS Rajinder Nagar is present.
The matter has been taken up through Video Conferencing by**

means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Oral submissions have been heard on behalf of both the parties.

Upon a query by this Court, IO submits that he shall move the appropriate authorities for permission to arrest the accused persons within one week from today.

At this stage, Ld. Counsel for the applicants/accused persons submit that they are ready and willing to settle their disputes and makes a request for referring the present matter to the Mediation Cell for settlement.

In view of above submission, the parties (except accused Kripal Singh who is stated to be suffering from Parkinson's Disease) are directed to join proceedings before the Mediation Cell, Tis Hazari Courts, Delhi for

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State Vs. Suksharan Kaur (Bail Appl no. 988/2020)
State Vs. Manjyot Singh (Bail Appl. No. 987/2020)
State Vs. Angad Singh (Bail Appl. No. 986/2020)
State vs. Kripal Sngh (Bail Appl. No. 985/2020)

settlement on **01.09.2020 at 12:00 noon.**

Be put up for report from the Mediation Cell on **09.09.2020.** Till then, no coercive action shall be taken against the applicants/ accused persons. However, it is clarified that these directions may not be construed as an impediment by the police to investigate the present FIR. Moreover, the applicants/ accused persons shall join the investigation as and when so directed by the IO concerned.

A copy of this order be sent to Mediation Cell immediately and be also uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/27/08/2020(k)

**Bail Appl. No. 984/2020
FIR No. 436/18
PS : Karol Bagh
U/S : 395/397/120B/34 IPC
State Vs. Pankesh & Ors**

**27.08.2020
At 12:55 PM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Ms. Kanchan Dewan, Ld. Counsel for the applicant/ accused
Asif Ali.
IO is not present.
The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Let a reply/ status report be filed by the concerned SHO on the next date of hearing.

Be put up again on **05.09.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/27/08/2020(k)**